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SLP(C)No. 35-38 OF 2002
ITEM No.43

Court No. 7

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.35-38/2002

(From the judgement and order dated 20/09/2001 in WP Nos.18969, 18971, 18972 and 18973 of 1997 of The HIGH COURT OF MADRAS)

C.R. ANAND MOSES & ANR.

Petitioner (s)

VERSUS

N. RAJENDRAN & ORS. Respondent (s)
(With Appln(s). for c/delay in filing counter affidavit and
bringing on record in the rejoinder certain subsequent facts etc.
and with prayer for interim relief and office report)

Date : 23/01/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Dr. Rajeev Dhawan, Sr. Adv.
Mr. A.V. Rangam,Adv.

Mr. S. Vadivelu, Adv.
Mr. Buddy A. Ranganadhan, Adv.

For Respondent (s)Mr. M.N. Rao, Sr. Adv.
Mrs. Deepti, Adv.
Mr. S.Thananjayan, Adv.

Mr. TLV Iyer, Sr. Adv.
Mr. Subramonium Prasad,Adv.

UPON hearing counsel the Court made the following
O R D E R

We see no reason to interfere.
The Special Leave Petitions are dismissed.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master